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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn.No. DA-131/87

Date of decision: 14.8.1992

Smt. Vijaya Jayaraman .... Applicant

Versus

Union of India through .... Respondents  
the Secy., Deptt. of  
Economic Affairs and  
Another.

For the Applicant .... Shri B.B. Srivastava, Advocate

For the Respondents .... Mrs. Raj Kumari Chopra, Advocate

CORAM:

The Hon'ble Mr.P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr.B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed  
to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

JUDGMENT

(of the Bench delivered by Hon'ble  
Shri P.K. Kartha, Vice Chairman(J))

The applicant, who has worked as Lower Division  
Clerk in the Office of the respondents from 22.10.1977  
to 25.4.1986, is aggrieved by the termination of her  
services. She has prayed for her reinstatement with  
retrospective effect and all consequential benefits.

2. We have gone through the records of the case  
and have heard the learned counsel of both the parties.

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During the period of about 8½ years of service, the applicant has drawn increments and she was allowed to cross the Efficiency Bar at the stage of Rs. 290, raising her pay to Rs. 296/- p.m. w.e.f. 1.10.1983.

There were no complaints about her work and conduct.

3. The order of appointment issued to the applicant on 17.10.1977 contained the stipulation that the appointment will be purely on ad hoc basis till the qualified candidates on the basis of the Clerks Grade Examination become available. After the setting up of the Staff Selection Commission w.e.f. 1.7.1976, recruitment of Group 'C' non-technical posts is to be made through it. The said Commission conducts examination for this purpose. In order to give ad hoc LDCs a chance for getting their services regularised, a special qualifying examination was held in 1982 in which the applicant appeared and failed. She appeared at two similar examinations held in 1983 and 1985 but failed on both the occasions.

4. The applicant has relied upon a letter dated 8.6.1984 issued by the Ministry of Irrigation, Government of India, addressed to the Chairman, Central Water Commission, to the effect that all ad hoc appointments made in the grade of LDC/Stenographer prior to 4.11.1978, may be regularised as a special case. According to the

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respondents, there is no such stipulation in the O.M. dated 4.11.1978 issued by the Department of Personnel and Administrative Reforms.

5. In the instant case, the respondents gave to the applicant three chances to qualify in three special qualifying examinations, but she failed. In the facts and circumstances, we are of the view that the applicant is not entitled to the relief sought by her. The application is accordingly dismissed, leaving the parties to bear their respective costs.

B.N. Dhundiyal  
(B.N. Dhundiyal) M/152  
Administrative Member

*Verma*  
14/8/82  
(P.K. Kartha)  
Vice-Chairman(Judl.)